

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO.*35**

TO BE ANSWERED ON THE 19TH JULY, 2016/ASHADHA 28, 1938 (SAKA)

COMMUNAL VIOLENCE

***35. SHRI SANJAY DHOTRE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of riots/communal violence are on the rise in the country, and if so, the details thereof and the reasons therefor;

(b) the total number of incidents of riots/communal violence reported, persons killed/injured, guilty arrested/convicted and the action taken against them along with the damages to property due to such incidents in the country, separately during the last three years and the current year, State-wise;

(c) whether shortage of personnel in the Central Armed Police Forces has adversely impacted the efforts of the Government to maintain communal harmony in the country, and if so, the details thereof and the remedial measures taken by the Government in this regard;

(d) whether the Government has issued advisories to the States to prevent, check and deal with such situation as well as to maintain communal harmony in the country and if so, the details thereof along with the follow up action taken by the States on such advisories; and

(e) the other corrective steps taken by the Government to check the recurrence of such incidents in future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO.*35 FOR 19.07.2016.

(a) to (c): As per the available information, the State-wise details of communal incidents, persons killed/injured therein during 2013, 2014, 2015 and 2016 (upto May) is enclosed at Annexure-I.

“Public Order” and “Police” are State subjects as per the provisions of the Constitution of India. The responsibilities of maintaining law and order, including investigation, registration/prosecution of crimes, conviction of accused, protection of life and property etc. and maintaining relevant data rest primarily with the respective State Governments. The details regarding persons arrested/convicted, action taken against them, damages to property etc. are not maintained centrally.

In order to maintain communal harmony in the country, the Central Government, on receipt of specific request of the State Governments/Union Territory Administrations sends Central Armed Police Forces, including the Composite Rapid Action Force, to assist the State Governments/Union Territory Administrations.

(d) to (e): Central Government has issued Guidelines in 2008, which inter-alia laid down standard operating procedures to be put in place to deal with the situations arising out of communal violence. Suitable advisories and alert messages for sharing information are sent to the respective States/Union Territory Administrations from time to time on important developments having bearing on communal harmony, particularly prior to various religious festivals, with the objective of immediate sensitization. These advisories issued by the Ministry of Home Affairs provide suitable intelligence to the States/Union Territory Administrations to check and deal with the communal situation.

In addition, the activities of all organisations having a bearing on the communal harmony in the country are under constant watch of law enforcement agencies, and requisite legal action is taken, wherever necessary.

STATEMENT REFERRED TO IN REPLY TO PART (a to c) OF LOK SABHA STARRED QUESTION NO. 35 FOR 19.07.2016.												
SHOWING NUMBER OF COMMUNAL INCIDENTS, PERSONS KILLED/INJURED THEREIN DURING THE YEARS 2013, 2014,												
2015 AND 2016 (UPTO MAY)												
Name of State	2013			2014			2015			2016 (UPTO MAY)		
	Incidents	Killed	Injured	Incidents	Killed	Injured	Incidents	Killed	Injured	Incidents	Killed	Injured
A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0
Andhra Pradesh	15	0	65	5	0	5	4	0	3	0	0	0
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
Assam	0	0	0	1	0	23	3	0	10	1	0	2
Bihar	63	7	283	61	5	294	71	20	282	23	0	85
Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
Chhattisgarh	3	0	2	0	0	0	2	0	10	1	0	3
Delhi	2	0	1	7	1	104	5	0	16	4	0	16
D & N Haveli	0	0	0	0	0	0	0	0	0	0	0	0
Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0
Goa	1	0	3	0	0	0	0	0	0	0	0	0
Gujarat	68	10	184	74	7	215	55	8	163	16	3	38
Haryana	2	0	8	4	1	12	3	0	107	0	0	0
Himachal Pradesh	0	0	0	0	0	0	1	1	4	1	0	0
J & K	4	3	61	0	0	0	4	1	9	4	0	4
Jharkhand	12	2	35	10	1	102	28	3	118	12	5	76
Karnataka	73	1	235	73	6	177	105	8	337	40	4	116
Kerala	41	1	65	4	1	20	3	0	3	3	0	3
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	84	11	256	56	12	167	92	9	177	35	2	110
Maharashtra	88	12	352	97	12	198	105	14	323	40	4	127
Manipur	0	0	0	0	0	0	0	0	0	4	3	58
Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
Odisha	3	1	0	3	1	3	0	0	0	2	0	26
Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
Punjab	2	0	0	0	0	0	0	0	0	0	0	0
Rajasthan	52	2	194	72	14	139	65	5	150	16	1	20
Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
Tamil Nadu	36	3	85	15	1	44	3	0	1	3	0	3
Telangana	0	0	0	5	0	3	11	1	27	3	1	6
Tripura	0	0	0	0	0	0	0	0	0	0	0	0
Uttarakhand	3	2	0	8	1	9	9	0	21	2	0	7
Uttar Pradesh	247	77	360	133	26	374	155	22	419	61	13	185
West Bengal	24	1	80	16	6	32	27	5	84	7	2	18
Total	823	133	2269	644	95	1921	751	97	2264	278	38	903
